


**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****(OA No. 1336/2024)****Taj Forging Pvt. Ltd.**.....**Applicant****Versus****Haryana State Pollution Control Board and Others.**.....**Respondent**INDEX

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Filed By:

Date:04.02.2025

Place: Delhi



Rahul Khurana, Advocate  
Counsel for Respondent No.1 & 2  
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**BEFORE THE NATIONAL GREEN TRIBUNAL****AT PRINCIPAL BENCH, NEW DELHI****(OA No. 1336/2024)****Taj Forging Pvt. Ltd.**.....**Applicant****Versus****Haryana State Pollution Control Board and Others.**.....**Respondent****Reply on behalf of Respondent No. 01 & 02****MOST RESPECTFULLY SHOWETH:****PRELIMINARY SUBMISSIONS AND OBJECTIONS**

1. That present OA has been filed against the Show Cause Notice (SCN) dated 05.11.2024 alleging it as violation of natural justice. The unit ought to file its reply to SCN in question to enable the Respondent No.1 to take final decision. It is humbly submitted that present OA is pre-matured one and is liable to be dismissed.
2. That approaching by industrial unit by filing petition Section 14 of the National Green Tribunal is not appropriate remedy and same is liable to be dismissed being non-maintainable.
3. The applicant industry in this original application is a forging unit located at Plot No. 41, Sector 68, IMT Faridabad. The grievance of the applicant is that the show cause notice dated 05/11/2024 issued by the respondent No. 2 under Section 5 & 8 of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Protection Act, 1986 has been issued in the gross violation of Rules 7, of the Noise Pollution (Regulation and Control) Rules, 2000 and the procedure prescribed by law.

4. That a grievance was made against the present applicant industry in O.A. No 221/2024 titled as Poly Medicure Limited Vs HSPCB & Ors., by the respondent no. 3 regarding very heavy vibrations caused by the applicant's industry due to its operation.
5. That vide order dated 05/03/2024 in O.A. No. 221/2024 titled as Poly Medicure Limited Vs HSPCB & Ors., the Hon'ble Tribunal directed Member Secretary, HSPCB to ascertain the correct factual position in respect of the allegation made in the O.A., and take appropriate remedial measures after giving an opportunity of hearing to the concerned parties.
6. That the Field Officer of respondent no. 2 inspected the site of applicant industry on 30.04.2024 and found that the applicant industry has installed 5 no. of bell drop hammers and only 2 no. of hammers operate in a shift at a time as informed by M/s Taj Forgings Pvt. Ltd., Plot No. 41, Sector-68, IMT Faridabad (total 3 shifts) (Copy of Spot inspection report is attached as Annexure-A1/6 in the O.A.). The respondent no. 3 i.e. M/s Poly Medicure Limited, Plot No. 33-34, Sector-68, IMT, Faridabad was also inspected on 30/4/2024 while M/s Taj Forgings Pvt. Ltd was operational and vibrations/tremors were felt in the unit of Respondent No.3 herein along the common wall and visible cracks were found on the applicant's structural wall nearest to applicant industry and applicant industry was found violating the provisions of Noise Pollution (regulation and Control) rules, 2000. The show cause notice was issued to the unit under section 5 & 8 of the Noise Pollution (regulation and Control) rules, 2000 under the Environment Protection Act, 1986 vide no. 284 dated 16.05.2024 (Copy attached as Annexure-A1/7 of O.A.). Applicant industry had submitted reply dated 29.05.2024 (Copy attached as Annexure-A1/8 of O.A.).
7. A personal hearing was also given by Member Secretary, HSPCB at Head Office, Panchkula to both units applicant industry and respondent No. 3 on 02.07.2024 in

compliance of Hon'ble NGT Order dated 05/03/2024 and during the hearing the representative of applicant industry informed that necessary precautionary measures have already been taken by the unit to control vibration and noise pollution being generated from their process and it was decided that the unit may be re-inspected by Regional Office, Ballabgarh Region to submit a detailed factual report. (Copy of proceedings dated 02.07.2024 is attached as Annexure-A1/10 of O.A.).

8. The applicant industry was re-inspected on 03.09.2024 in the presence of representative of both applicant industry and respondent no. 3. Applicant industry was requested to inform about the measures adopted by the unit to control vibration and noise, remedial measures adopted by unit since last inspection dated 30.4.2024, medical record of workers facing health issue specially nausea etc. along with details of machinery for which applicant industry sought time of 7 days but till date no such information has been received. Copy of details sought by HSPCB and response by unit's representative on 03.09.2024 is attached as **Annexure- R/1**. Noise monitoring could not be done due to sudden heavy rainfall. Unit was again inspected on 05.09.2024 along with the representatives of respondent no. 3 and during inspection it was observed that 5 bell drop hammers have been installed of capacity 3.5T, 2T, 2T, 1.5T & 1T each. Operation of hammer section resulted tremors/vibrations in the premises of respondent no. 3. It is submitted that noise monitoring was carried out in both the units i.e. applicant industry and respondent no. 3 in presence of representatives of both the units. (Copy of noise monitoring report along with location of sample collection points is attached as Annexure-A1/11 of O.A.) The said Show cause notice was issued to the applicant industry vide this office letter no. 1075-76 dated 05/11/2024 (Copy is attached as Annexure-A1/12 of O.A.). The reply of show cause notice submitted by the unit vide its letter dated 20.11.2024 is not found satisfactory as the

unit has not submitted any action plan to comply with the deficiencies mentioned in the show cause notice dated 05/11/2024 (copy of reply dated 20.11.2024 is attached as Annexure-R/2).

9. That the Rule 7 of the Noise Pollution (Regulation and Control) Rule, 2000 is applicable for complaints to be made to the authority. The relevant provisions of Rule 7 is reproduced as under:-

**7."Complaints to be made to the authority. –**

*(1) A person may, if the noise level exceeds the ambient noise standards by 10 dB(A) or more given in the corresponding columns against any area/zone 4 [or, if there is a violation of any provision of these rules regarding restrictions imposed during night time], make a complaint to the authority.*

*(2) The authority shall act on the complaint and take action against the violator in accordance with the provisions of these rules and any other law inforce."*

That there is no Noise Monitoring report submitted by the respondent no. 3 in grievance made O.A. No. 221/2024.

10. That the rule 4 of Noise Pollution (Regulation and Control) Rule, 2000 is reproduced as under:-

**"4. Responsibility as to enforcement of noise pollution control measures. –**

*(1) The noise levels in any area/zone shall not exceed the ambient air quality standards in respect of noise as specified in the Schedule.*

*(2) The authority shall be responsible for the enforcement of noise pollution control measures and the due compliance of the ambient air quality standards in respect of noise."*

11. That the show cause notice dated 05/11/2024 was rightly issued by the respondent no. 2 on the basis of Spot Inspection report dated 05.09.2024 as the Ambient Noise level exceeded the prescribed ambient air quality standards given in the schedule of Noise Pollution (Regulation and Control) Rules, 2000 in compliance of Rule 4 of the Noise Rules. It is also relevant to mention here that after first SCN and reply received, personal hearing was afforded to both units in question. In view of proceedings held at head office,

fresh inspection was carried out and claimed improvements were also verified. In such circumstances, fresh/second Show Cause Notice was issued to enable the applicant unit to put its case before the Board so that Board can conclude the proceeding and can pass appropriate order. This procedure is totally to subserve the principle of Natural Justice, rather against the said principle as claimed by the applicant unit. Applicant unit without waiting final conclusion, has filed present OA at pre-matured stage.

12. That the similar grievance has been made against the applicant industry by another adjacent industry M/s Humboldt Wegad India Private Ltd., Plot No. 35-36, Sector-68, IMT Faridabad received in the office of respondent no. 2 vide E-mail dated 03.02.2025 whereby they have prayed the Hon'ble Tribunal to allow them to be impleaded as respondent in the present O.A. The copy of the email dated 03.02.2025 is attached as **Annexure R/2**.

### **REPLY ON MERITS**

1. That the contents of Para No.1 needs no reply from the answering respondent.
2. That the Para No. 2 to 3 need no reply from answering respondent.
4. That the contents of Para No. 4 are denied and the present O.A. is not maintainable before the Hon'ble Tribunal. The contents of preliminary objections and submissions are being reiterated.
5. That the reply of contents of Para No. 5 are given as under:-
  - A. The respondent No. 2 has the authority to issue Show Cause Notice on based on violation observed in inspection dated 05.09.2024. The unit was re-inspected in view of proceedings dated 02.07.2024 after the personal hearing was given to the applicant industry wherein the reply to the first show cause notice was considered and it was decided that, the report submitted by the applicant be verified by way of re-inspection. There is no legal bar on issue of subsequent Show Cause Notice.
  - B. All relevant facts and circumstances already explained in the

minutes of proceedings of personal hearing dated 02.07.2024 and no specific order was required to be passed.

- C. The submission of the applicant that issuing second SCN is violation of Natural Justice is misconceived, illogical and liable to be rejected.
- D. The question raised by the applicant is baseless and non-considerable. The applicant is misleading the Hon'ble Tribunal terming both SCNs as identical.
- E. The question raised by the applicant is baseless and non-considerable. The SCNs were issued to ensure compliance of the Rules referred by the applicant.

6(i to ix). That Sub Para No. (i to viii) of Para No. 6 needs no reply from the answering respondents no. 1 & 2. That in reply to point no. 6 of Sub Para ix it is submitted that the while the applicant industry was in operation, the Noise parameters exceeded the ambient air quality standards. The reply to SCN was considered during personal hearing at Head Office of the HSPCB. The contents of preliminary submissions are being reiterated.

6(x & xi) That in reply Sub Para No. (x & xi) of Para No. 6, it is submitted that the answering respondent is trying to mislead the Hon'ble Tribunal by concealing the fact that provisions reproduced, pertains to permissible levels for Noise exposure for work zone area prescribed under the Model Rules of the Factories Act, 1948 for the workers working in the premises of the applicant industry and not for the adjoining industries. The same noise standards as mentioned in the Noise Pollution (Regulation and Control) Rules, 2000 are produced in the Model Rules of the Factories Act, 1948.

6(xii) That in reply to Sub Para No. xii of Para No. 6, it is submitted that the personal hearing was given to the applicant industry and respondent no. 3 in compliance of para no. 4 of order dated 05.03.2024 in O.A. No. 221/2024.

6(xiii & xiv) That in reply to Sub Para No. xiii & xiv of Para No. 6, it is submitted that the re-inspection was conducted to verify the remedial measures claimed to be taken in reply dated 29.05.2024 submitted by the unit and not due to absence of the officer of the

Board. It is also submitted that the representative of applicant industry Sh. R. P. Sharma, Advocate also consented for the same.

6(xv & xvi) That the contents of Sub Para No. xv & xvi of Para No. 6, need no reply from the answering respondent.

6 (xvii) That in reply to sub para no. xvii of Para No. 6, it is submitted that the show cause notice dated 05.11.2024 bear reference of NGT order dated 05.03.2024 and personal hearing dated 02.07.2024 and hence was self explanatory. The contents of preliminary submissions are being reiterated.

6(xviii to xxii) That the rest of the sub paras xviii to xxii of Para No. 6, are repetitive in nature and the reply already submitted is reiterated.

7 That the para no. 7 needs no reply from the answering respondents w.r.t. allegations against Respondent No.3. However, it is submitted that answering respondent has taken steps in accordance with law.

8 That the Para No. 8 and its action taken by answering respondent is in line with the Noise Pollution Rules, 2000 and in compliance of directions passed by this Hon'ble Tribunal as explained in preliminary submissions.

9 That the para no. 9 & 10 needs no reply from the answering respondents.

### **GROUND**

That the contents of the grounds are denied and the contents of preliminary submission and objections may be referred in reply to Para wise reply of the grounds.

### **PRAYER**

In reply to the prayer of the present O.A. it is submitted that the prayer of the applicant industry may be rejected as the same is devoid of merit.

  
**Regional Officer HSPCB  
Ballabgarh Region**

Date: 04.02.25  
Place: Faridabad

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 1336/2024**

**Taj Forging Pvt. Ltd.**

**.....Applicant**

**Versus**

**Haryana State Pollution Control Board and Others.**

**.....Respondent**

Regn. No. 114  
Date 04/02/2025

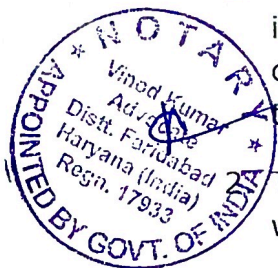
**AFFIDAVIT**

I, Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Ballabgarh aged about 35 years do hereby solemnly affirm and state as under:-

1. That I am authorized representative of the Respondent-HSPCB in present case. I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.

2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

3. That Annexures are true copy of their originals.



*Akansha*  
Deponent

Verification:

Verified that the contents of affidavit are true and correct to my knowledge and on the bases of information derived from the official record which I believe to be true and no material fact has been concealed therein.

I know the Deponent and He/She Signed Print. His/Her Thumb Impression in My presence

ATTESTED AS IDENTIFIED  
*Akansha*  
Notary Faridabad (Haryana)

*Akansha*  
Deponent

04 FEB 2025


Details to be provided by Taj forging

- 1) Detail of machinery with number & capacity of each machine
- 2) To provide measures adopted by unit to control vibration and noise along with documental proof of design & efficacy.
- 3) To provide <sup>certified</sup> record of ~~the~~ workers facing health issue since last ~~3~~ 5 years specially Nausea, uncomfortable & sick
- 4) Remedial measures adopted by unit since last inspection dated 30/7/2024



Ujjwal, AEE HSPUB  
31/9/2024

\* Need one week time. Today four to five person from WWS Medicare came along with you and Wandered in our plant without any authorization. They are making false complaints, and the dept. should not entertain them to come in our premises and to interference to authority against us. For Inspection HSPCB is welcome all the time but they should not work under the influence like today of the complainants. We need one week for the above ~~we~~ reply. ~~As~~ We have not received minutes of personal meeting at Panchkula, ~~as~~ please give the copy of the same.

  
+ 03/09/24



Ballabgarh Region HSPCB &lt;hspcbrobr@gmail.com&gt;

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**Copy of Application**

1 message

**Naman choula** <namanchoula@gmail.com>

Mon, Feb 3, 2025 at 3:47 PM

To: info@tajforgings.com, hspcbrojr@gmail.com, hspcbrobr@gmail.com, HSPCB@hry.nic.in, hqhspcb@hspcb.org.in, hspcbho@gmail.com, officeofapoorvsinghal@gmail.com

Dear Sir/Madam,

please find attached herewith the softcopy of Application.

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 **application.pdf**  
4894K

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL AT PRINCIPAL  
BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 1336 OF 2024**

**BETWEEN:**

Taj Forging Pvt. Ltd

...Applicant

**VERSUS**

Haryana State Pollution Control Board & Ors.

...Respondents

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Gautam Singh  
Advocates For the Applicant  
Chamber 71, Supreme court of India,  
New Delhi, 110001,  
Email:- mail@gautamsinghh.com  
gautamsinghh.ind@gmail.com

Place: New Delhi  
Date: 02/02/2025

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

I.A. No. \_\_\_\_\_ of 2025

IN

ORIGINAL APPLICATION NO. <sup>1336</sup> of 2024

IN THE MATTER OF:

Taj Forging Pvt. Ltd.  
Applicant

Regn. No. 460  
Date 9702 NVT..D. 8

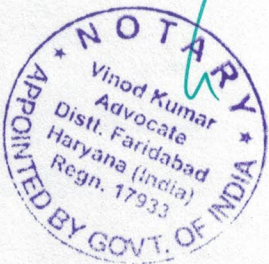
Versus

Haryana State Pollution Control  
Board and others  
Respondents

AND IN THE MATTER OF:

Humboldt Wegad India Private Ltd.,  
Through Authorized Representative,  
Mehtab House, A-36, Mohan Co-op Estate,  
Mathura Road, New Delhi, India- 110044

..... Applicant



**APPLICATION FOR IMPLEADMENT UNDER ORDER I**  
**RULE 10 OF CIVIL PROCEDURE CODE, 1908**

**MOST RESPECTFULLY SHOWETH**

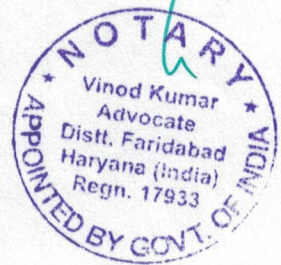
1. The above Original Application is pending before this Hon'ble Tribunal and the same has been directed to be listed on 06.02.2025.

Regn. No. 460

2

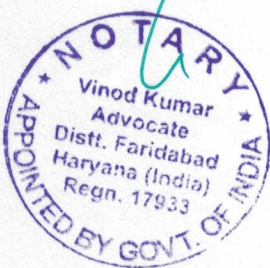
Date 30 JAN 2025

2. The Applicant is filing the present Application seeking impleadment in the above Original Application as the Applicant is one of the aggrieved party due to the actions of the Applicant Taj Forging who is the applicant in the OA. The main grievance of the Applicant is that due to the operations of the factory of Taj Forging, heavy vibrations and loud noise are being generated in a large surrounding area which also encompasses the factory of the applicant. The said heavy vibrations and noise are repetitive, continuous in nature and percolate in the factory of the applicant. The adverse effects of these are that the attention of employees gets diverted and the risk of any accident gets highly magnified. Further, the product manufacturing process of the applicant is also thrown out of balance resulting in damaged and/or unusable goods. Furthermore, cracks are developing at various places in the factory of the applicant, especially supporting walls and pillars, due to the factory being subject to constant vibrations generated by Taj Forging and which represents a major concern for structural safety.



3. That a brief background of the present Applicant and the present application is as follows-

- a) That the applicant states that Taj Forging is operating its premises from Plot No.41, Sector 68, IMT Faridabad.
- b) That the applicant states that the factory of the applicant is adjacent to the factory of Taj Forging being situated at Plot No. 35 & 36, Industrial Model Town (IMT) Sector -68, Faridabad.
- c) That due to the operations of the forging hammers and other heavy machinery in the premises of Taj Forging, lot of heavy vibration and noise is being generated and due to which the applicant is facing adverse effects upon its employees, products and building.
- d) That on 10.08.2017, the applicant alongwith one other entity by the name of Omega Bright Steel Pvt. Ltd. (having adjacent plot to the factory of Taj Forging) jointly sent a letter to the General Manager of HSIIDC highlighting the impact on the applicant. However, no action upon the said letter was undertaken. Copy of the letter dated 10.08.2017 is annexed as **Annexure A-1**.
- e) That on 10.10.2017, the applicant alongwith Omega Bright Steel Pvt. Ltd. jointly sent a letter the Deputy

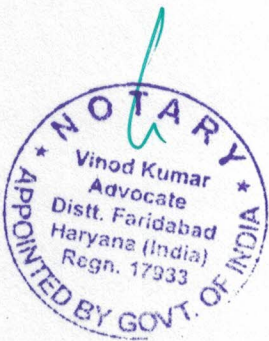


Commissioner, Sector 12, Faridabad, Haryana highlighting the issues being faced by the applicant and the refusal of Taj Forging to remedy the issues and pollution being done by them. However, no action was undertaken upon the said complaint. Copy of the letter dated 10.10.2017 is annexed as **Annexure A-2**.

f) That again on 08.03.2022, the applicant sent a representation to the Deputy Director, Industrial Safety & Health, Faridabad highlighting the issues being faced by the applicant but no action against Respondent Taj Forging was ever undertaken. Copy of the letter dated 08.03.2022 is annexed as **Annexure A-3**.

g) That despite repeated pleas and attempts of the applicant, Taj Forging despite acknowledging the heavy vibrations, has not done anything to mitigate them despite there being technologies which can effectively mitigate the heavy vibrations being generated.

h) That the applicant came to know that OA No.221/2024 titled as Poly Medicure Limited vs. Haryana State



Regn. No. .... 460

Date ..... 5

30 JAN 2025

Pollution Control Board and Ors. was preferred by Poly Medicure Ltd. whereby this Hon'ble Tribunal was pleased to direct the Member Secretary, HSPCB to ascertain correct factual position in respect of the allegations made in the OA and take appropriate remedial measures after giving an opportunity of hearing to the concerned parties and to submit the action taken report before this Hon'ble Tribunal.

- i) Despite being a respondent in the aforesaid OA and despite the applicant being an affected party, no notice or hearing was given to the applicant by the Haryana State Pollution Control Board.
- j) Thereafter, the applicant has come to know that a Miscellaneous Application No. 149/2024 in OA No.221/2024 was filed by Poly Medicure Ltd. and vide order dated 02.01.2025, this Hon'ble Tribunal was pleased to list the said Miscellaneous Application with OA No.1336/2024 of which the applicant herein was not a party. Copy of the order dated 02.01.2025 is annexed herewith as **Annexure A-4**.

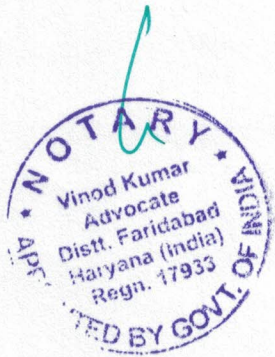


4. That the applicant states that due to the operations of Taj Forging, local environment is being degraded to the disadvantage of the workers of the applicant and the factory of the applicant. The applicant apart from the present application reserves its rights to any other legal remedies available to the Applicant herein.

5. That the applicant would be directly affected by any orders passed by this Hon'ble Tribunal in the present OA. The applicant has not been heard so far by the authorities and deserves to be heard since the applicant is also suffering due to the operations of Taj Forging.

6. The actions of Taj Forging have affected and are continuing to affect the applicant adversely apart from adversely affecting the local environment around.

7. It is submitted that the Applicant is therefore a proper and necessary party to be impleaded in the present proceedings.



8. That in view of the above, the applicant seeks impleadment in the present proceedings since the applicant is not a party to the O.A. No. 1336 of 2024.

9. It is therefore submitted that the applicant is a necessary party and proper party in the present proceedings.

10. The present application is made *bonafide* and it will be in the interest of justice that the present application is allowed. No prejudice whatsoever will be caused to any of the parties if the relief prayed for in the present application is granted by this Hon'ble Tribunal.

### PRAYERS

It is therefore most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (a) allow the applicant to be impleaded as Respondent in the Original Application No.1336 of 2024;
- (b) pass such other and further orders as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case and in the interests of justice.



AND FOR THIS ACT OF KINDNESS, THE APPLICANT AS IN DUTY BOUND SHALL EVER PRAY

*[Handwritten Signature]*  
APPLICANT

**VERIFICATION**

Verified that the contents of this application are true and correct to the best of my knowledge and belief and nothing material has been concealed there from nor any part of it is false.

Verified at Faridabad on \_\_\_ day of January 2025

*[Handwritten Signature]*  
APPLICANT



Through

Advocate for the applicant

Place: FARIDABAD

Date: 29/11/2025

I know the Deponent and He/She Signed Print. His./Her Thumb Impression in My Presence

**ATTESTED AS IDENTIFIED**

Notary Faridabad (Haryana)

30 JAN 2025

9115

Regn. No. 459

Date 30 JAN 2025

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

I.A. NO. OF 2025

IN

ORIGINAL APPLICATION NO.1336 of 2024

**BETWEEN:**

Taj Forging Private Limited  
...Petitioner

**VERSUS**

Haryana State Pollution Control Board & Ors.  
...Respondents

**AFFIDAVIT**

I, DARSHAN aged about 66 years, working as Admin and duly authorized representative of Humboldt Wedag India Private Limited, having its registered office at address Mehtab House, A-36, Mohan Co-op Estate, Mathura Road, New Delhi, India- 110044, currently at Faridabad, hereby solemnly affirm and declare as under:

1. That I am the authorized representative of the Intervenor Applicant company in the present application and that I have been authorized to swear this affidavit. That I am well aware of the facts of the case as derived from official records and as such competent to swear the present affidavit.
2. That I have been explained the contents of the present I.A. and I state that the contents of the original application are true and correct as derived from official records and the same has been drafted by the counsel under my instructions.
3. That the annexures attached to the present application are true copies of their originals.

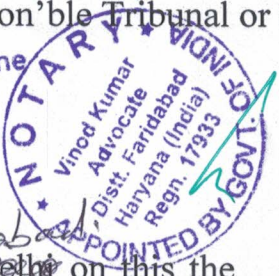


10 116

Regn. No. 459  
Date 30 JAN 2025

4. That the applicant has not filed any other or similar application before this Hon'ble Tribunal or any other Court or Tribunal.

I know the Deponent and He/She Signed Print. His./Her Thumb Impression in My Presence



*[Signature]*  
DEPONENT  
29/1/2025

VERIFICATION

Verified at ~~New Delhi~~ <sup>Faridabad</sup> on this the \_\_\_\_ day of January, 2025 that the contents of my above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

*[Signature]*  
DEPONENT



TESTED AS IDENTIFIED  
*[Signature]*  
Notary Faridabad (Haryana)

30 JAN 2025

VAKALATNAMA

IN THE HON'BLE NATIONAL GREEN TRIBUNAL AT PRINCIPAL BENCH, DELHI

IN

M.A./O.A. No. 1336 of 2025

IN THE MATTER OF:

TAJ FORGING PRIVATE LIMITED

... APPLICANT/PETITIONER

VERSUS

HARYANA STATE POLLUTION CONTROL BOARD & ORS.

... RESPONDENTS

KNOW ALL to whom these presents shall come that I, Dargh Miller, aged about 66 years, working as Admin, and duly authorized representative of Humboldt Wedag India Private Limited (Intervenor Applicant), having its registered office at address Mehtab House, A-36, Mohan Co-op Estate, Mathura Road, New Delhi, India- 110044, the above-named Complainant/Petitioner, do hereby appoint:

(hereinafter called the Advocate(s)) to be my/our Advocate(s) in the above noted case and authorize them:

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard subject to payment of fees separately for each court by me/us.

To sign present pleadings, replications, appeals, cross-objections or petitions, review, revisions restoration, withdrawal compromise, or other petitions, replies, objections, or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise, touching or in any manner relating to the said case. To carry out execution proceedings.

To deposit, draw and receive moneys, cheques, and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner or person authorizing him to exercise the powers and authorities hereby conferred upon the Advocates whenever he may think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute(s) in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us be paid to the Advocates remaining unpaid, they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid I/we will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I/We do hereunto set my/our hand/s to these presents the contents of which have been understood by me/us this day of \_\_\_ January 2025. Accepted subject to the terms of fees payable at New Delhi.

(\_\_\_\_\_)

Advocate

(I identify the signatures of clients)

Signature / seal / thumb impression of clients

HUMBOLDT WEDAG INDIA PVT LTD  
Plot No. 35, Sector-68, IMT  
FARIDABAD-121004

Dated : 29<sup>th</sup> Jan, 2025

## TO WHOM IT MAY CONCERN

This is to certify that Mr. Darshan Lal Malik who is working with us is authorised to represent the company in the matter of our complaint in NGT (National Green Tribunal) regarding vibration and loud sound created by Taj Forge Pvt. Ltd. (Plot No 40, IMT, Sector -68, Faridabad) having common back wall with our plot no-35, IMT, Sector 68, Faridabad.

For HUMBOLDT WEDAG INDIA PVT. LTD.



**ASHOK KUMAR DEMBLA**  
President & Managing Director

Ashok Kumar Dembla

President & Managing Director